

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016

[Arising out of impugned final judgment and order dated 13-10-2015 in FA No. 194/1998 passed by the High Court of Judicature at Allahabad]

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

[MS. ROHINI NARAYANAN, LD. COUNSEL, EMAIL:
ADVROHININARAYANAN@GMAIL.COM, AMICUS CURIAE]

Date : 23-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Varun Singh, Adv.
Mr. Nitin Saluja, AOR
Ms. Bhumi Sharma, Adv.

Ms. Parijat Singh, Adv. (A.C.)

For Respondent(s) :Ms. Rohini Narayanan, Adv. (A.C)

UPON hearing the counsel the Court made the following
O R D E R

1. The petitioner intends to move an application considering the Report filed by the learned amicus curiae.
2. We fully appreciate the submissions made by Ms.Parijat Singh and Ms. Rohini Narayanan, learned amici curiae.
3. List on 14.05.2026.

Signature Not Verified
Digitally signed by
RAJNI MUKHI
Date: 2026.05.02
13:00:20 IST
Reason: []

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)